

trade situation through rational export promotion and efficient import substitution. Towards this objective, the framework of trade policies set out in this document seeks to strike a balance between export promotion on the one hand and import substitution on the other. It needs to be stressed, however, that any significant improvement in the foreign trade situation cannot take place in isolation from the improvement in the overall economic situation. We must, therefore, strive to improve the performance of the economy as a whole. The new Import-Export Policy is a step in that direction.

SHRI G. G. SWELL (Shillong) : This should be circulated to Members.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I suggest that on a very important policy statement like this, let there be discussion.

MR. SPEAKER : You can give notice for it, there is no problem.

SHRI S. M. BHATTAM (Visakhapatnam) : Sir, the Minister just now announced a very important policy decision.

(Interruptions)

MR. SPEAKER : You can give notice, we can discuss.

(Interruptions)

SHRI S.M. BHATTAM : Sir, this should be subjected to discussion. That is the request I am making.

(Interruptions)

MR. SPEAKER : That is what I am saying. You are free to give notice for a discussion on this very subject.

12.16 hrs.

STATEMENT RE : DECISION TRIPARTITE COMMITTEE'S REPORT FOR REVIEW OF INDUSTRIAL DEARNNESS ALLOWANCE FORMULA FOR EMPLOYEES OF THE CENTRAL PUBLIC ENTERPRISES

[English]

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Mr. Speaker Sir Government of India set up a Tripartite

Committee in May, 1983 under the Chairmanship of the Labour Minister, consisting of representatives of the Government of India, Central Trade Union Organisations and Public Enterprises, to review the existing Industrial Dearness Allowance Formula for employess of the Central Public Enterprises. The Government, after receiving the Committee's Report, had further consultations with the representatives of the Central Trade Union Organisations and has taken the following decisions :

(i) The existing Industrial Dearness Allowance rate would be raised from Rs. 1.30 per point Shift in AICPI (Simla Series, 1960-100) to Rs. 1.65 per point Shift. This will be effective from 1st April, 1983 and will apply to all increases in AICPI beyond 492 points.

(ii) The revised rate would be payable from the current period *i.e.* from the 1st April, 1985. The arrears for the period from 1st April, 1983 to 31st March, 1985 would be calculated and one half of it would also be disbursed in cash. The other half would be retained with the Public Enterprises concerned and would be disbursed after one year along with interest at the rate of 25% per annum.

(iii) The frequency of revision of the Dearness Allowance would continue to be quarterly.

PROF. MADHU DANDAVATE (Rajapur) : The representatives of the AICPI—that gives a wrong impression.

DR. DATTA SAMANT (Bombay South Central) : Some of the undertakings are paying more than this. So, will it be reduced? (Interruptions). Sir, some of the undertakings are paying more than what you have declared.

(Interruptions)

SHRI VISHWANATH PRATAP SINGH : This is by consensus that we have agreed to with the trade union leaders. We had a discussion with them and we had agreed to it.

(Interruptions)

DR. DATTA SAMANT : Some of the undertakings are paying more than what you allow.

*(Interruptions)*

SHRI VISHWANATH PRATAP SINGH : The union leaders are happier than you are.

*(Interruptions)*

12.18 hrs.

## ELECTION TO COMMITTEES

[English]

### (i) Tea Board

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move :

“That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

### (ii) Cardamom Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : Sir, I beg to move :

“That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the

Speaker may direct, two members from among themselves to serve as members of the Cardamom Board subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act.”

The motion was adopted.

### (iii) Central Silk Board

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : Sir, I beg to move :

“That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The motion was adopted.

### (iv) Marine Products Export Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : I beg to move :

“That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such